

Date of Order 28.7.2010 in OA No. 158/2010

Mr. K.K.Shah alongwith Mr. Vivek Shah, present for applicant.

Mr. P.S.Bhati alongwith Mr. R.S.Sekhawat, present for respondents No. 1 to 3.

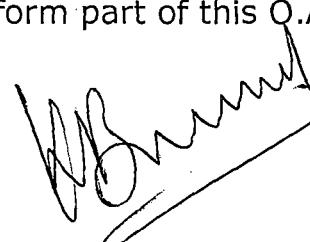
None for the other respondents.

Heard.

The learned Counsel for the official respondents produced a letter No. 230136/2009/KVS(Jaipur) dated 27th July, 2010, by which, it is submitted that the transfer order which has caused the instant litigation, is being withdrawn as they have now realized that in fact, the fourth respondent Smt. G. Singh, TGT, KVS No.1, AF, Jodhpur, has more stay on this place than the applicant, but, this fact was not available with them as the retirement date of the husband of fourth respondent would not in normal course be in the official records. When the matter was heard yesterday, this fact was not known to the respondents' counsel and having found after an inquiry that this is to be correct procedure, they have now informed that the impugned order which is the subject matter of litigation in this OA, has been withdrawn. In view of this, no further cause survives to the applicant. The O.A. is, therefore, ^{closed} as infructuous. The document dated 27.7.2010, produced today in regard to the above version, by Mr. Sekhawat, will form part of this O.A.

[Dr.K.B.Suresh]

Judicial Member



दिनांक 17/12/15 को आदेशानुसार
सौरी अवैदिकता में दिनांक 14/12/16
को आग-11 वा 11 अक्टूबर 2016।

अनुमति अदिकरण
कानूनीय प्रकार प्रतिक्रिया अधिकारी
लोधपुर न्यायिक, जोधपुर